

Central Administrative Tribunal
Patna Bench, Patna.
[Circuit Bench at Ranchi]

O.A 51/1050/2018

Date of Order:- 20.12.2018

C O R A M

Hon'ble Shri J. V. Bhairava, Member [J]
HON'BLE MR. PRADEEP KUMAR, MEMBER [A]

Anil Chandra Choudhary, aged about 58 years, son of Late Shashadhar Choudhary, resident of Village-Gopidih, P.O.-Khamarbendi, PS-Chas (M), District-Bokaro-827013.

....Applicant

By Advocate : Shri A.K.Sahni

Vs.

1. The Union of India through Steel Authority of India, a Government of India Undertaking, having its Head Office at Lodhi road, PO &PS-Lodhi Road, New Delhi-110003.
2. Bokaro Steel Plant, a Unit of Steel Authority of India, Bokaro Steel city, PO & PS-Bokaro Steel City, District-Bokaro-827001.
3. General Manager (Human Resources Development)-cum- Disciplinary Authority, Bokaro Steel Plant, Bokaro Steel City, PO & PS-Bokaro Steel City, District-Bokaro-827001.

..... Respondents.

By Advocate : Shri Prabhat Kumar.

O R D E R (ORAL)

Per J.V. Bairavia, M [J] :- Heard the parties. In the instant OA, it is the grievance of the applicant that he was taken VRS on 30.06.2016 while he was working as Tech (E)/C. WINDR. Since then, the respondents has paid only Provident Fund and withheld the amount of gratuity and also not paid the arrears of salary to the applicant.

2. We have examined the material on record. It appears that there is no representation or request or any claim has been put forth before the respondent authority for settlement of his retiral dues.

3. On behalf of respondents learned counsel Shri Prabhat Kumar appears and submitted that the case of the applicant will be considered in accordance with the service record expeditiously. Learned counsel for the applicant submits that he may be allowed to file detail representation before the respondents for settlement of his retiral dues.

4. Considering the above submissions made by the parties, liberty is granted to the applicant to file representation for redressal of his grievance within two weeks from the date of receipt of a copy of this order and on receipt of the same, the respondents are directed that the same may be examined in accordance with the service record of the applicant and take appropriate decision with respect to settlement of retiral dues within a period of two months from the date of receipt of representation.

5. In view of the above, the OA is disposed of.

[Pradeep Kumar]
Member (A)

[J. V. Bhairavia]
Member (J)

Pkl/

